NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 90/(MAH)/2014 CA No. 26/2015

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017

NAME OF THE PARTIES: Mr. Mukesh Kothari

V/s.

M/s. Jetex Carborators Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1) VISHAU Advocate
SHRIRAM be Respondents
21/2/2017

ORDER

C.A. No. 26/2015 in T.C.P. No. 90/397-398/CLB/MB/2014

For having the Respondent Counsel reported that the Petitioner informed them that relative of the arguing Counsel has expired. On this reason, at request of the Respondent Counsel, list this matter for final hearing on 17.03.2017.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial).

Sd/-

V. NALLASENAPATHY Member (Technical).